



## LEGISLATIVE ASSEMBLY OF GOA

# The Goa Salaries and Allowances of Ministers (Amendment) Bill, 1990

(Bill No. 19 of 1990)

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(To be introduced in the Legislative Assembly of Goa)

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**GOA LEGISLATURE DEPARTMENT  
ASSEMBLY HALL, PANAJI**

GOA — 1990 JULY, 1990

The Goa Salaries and Allowances of Ministers  
(Amendment) Bill, 1990

(Bill No. 19 of 1990)

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BILL

*further to amend the Goa Salaries and Allowances of Ministers Act, 1964.*

Be it enacted by the Legislative Assembly of Goa in the Forty-first Year of the Republic of India as follows:—

1. *Short title and commencement.*— (1) This Act may be called the Goa Salaries and Allowances of Ministers (Amendment) Act, 1990.

(2) It shall be deemed to have come into force from the 26th day of March, 1990.

2. *Amendment of section 2.*— In clause (d) of section 2 of the Goa Salaries and Allowances of Ministers Act, 1964 (Act 3 of 1965) (hereinafter referred to as the “principal Act”), after the words and figure “Chief Minister,” the words and figure “Deputy Chief Minister,” shall be inserted.

3. *Amendment of section 3.*— In sub-section (2) of section 3 of the principal Act, after item 1, the following item shall be inserted, namely:—

“1A. Deputy Chief Minister ... Rs. 2,900/- per month”.

4. *Amendment of section 4.*— In section 4 of the principal Act,—

(i) for the words “two hundred and fifty rupees,” the words “two thousand and five hundred rupees” shall be substituted;

(ii) the proviso shall be omitted.

### Statement of Objects and Reasons

Under the existing provisions of the Goa Salaries and Allowances of Ministers Act, 1964, the monthly sumptuary allowance payable to the Chief Minister and the Minister is Rs. 3,000/- and Rs. 2,500/- respectively.

In view of the designation of one of the Ministers as Deputy Chief Minister, it is proposed to make suitable provision in the Act so as to provide for payment to the Deputy Chief Minister, a sumptuary allowance of Rs. 2,900/- per month so that the same may be commensurate with the status of the Deputy Chief Minister.

Also, due to acute shortage of suitable bungalows at the disposal of the Government, some Ministers could not be provided with furnished residence and hence on account of high rise in the cost of accommodation, it is proposed to increase the compensatory allowance in lieu of residence to Ministers, from Rs. 250/- per month to Rs. 2,500/- per month.

This Bill seeks to achieve the above objects by suitably amending the Goa Salaries and Allowances of Ministers Act, 1964.

### Financial Memorandum

The additional financial implication in respect to the sumptuary allowance would be to the tune of Rs. 2900/- per month i.e. Rs. 34,800/- per year. Further also the additional financial implication with the increase of compensatory allowance in lieu of Government residence will be Rs. 2,500/- per month i.e. Rs. 27,000/- per year in case of each Minister.

Panaji  
30th July, 1990

DR. LUIS PROTO BARBOSA  
CHIEF MINISTER

Assembly Hall  
Panaji  
30th July, 1990

M. M. NAIK  
Secretary to the Legislative  
Assembly of Goa

(Annexure to Bill No. 19 of 1990)

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**The Goa Salaries and Allowances of Ministers Act, 1964.**  
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2(d) 'Minister' means a Minister appointed under article 164 of the Constitution and includes the Chief Minister, Deputy Minister and Minister of State.

3. Salary and Sumptuary Allowance. — (2) Every Minister shall also be entitled to a monthly Sumptuary allowance as laid down below, namely:—

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|---|------------------------|
| 1. Chief Minister                                 | Rs. 3,000/- per month  |
| 2. Minister .....                                 | Rs. 2,500/- per month  |
| 3. Ministers of<br>State/Deputy<br>Minister ..... | Rs. 2,000/- per month. |

4. Residence of Ministers. — Each Minister shall be entitled, without any payment, to the use and maintenance of a furnished residence throughout his term of office and for a period of fifteen days immediately thereafter, and so long as such residence is not provided, to a compensatory allowance of two hundred and fifty rupees per month:

Provided that the compensatory allowance payable to a Deputy Minister for the period for which no residence is provided to him shall be two hundred rupees per month.

*Explanation.* — For the purpose of this section, —

- (i) 'residence' includes the staff quarters and other buildings appurtenant thereto and the garden thereof but does not include such portion of the residence or buildings appurtenant thereto as is exclusively set apart for use as office at the residence and is used as such;
- (ii) 'maintenance' in relation to a residence includes payment of local rates and taxes and provision of electricity and water, provided, however, that the total periodic expenditure on provision of electricity and water shall not exceed one hundred rupees per month in the case of Deputy Minister or one hundred and twenty five rupees per month in the case of any other Minister.

**Assembly Hall,  
30th July, 1990**

**M. M. NAIK**  
Secretary to the  
Legislative Assembly  
of Goa.